

(b) to (d) Does not arise in view of reply to (a) above.

[Translation]

#### Capital Involved in Scams

2672. SHRI KRISHAN LAL SHARMA : Will the PRIME MINISTER be pleased to state :

(a) the details of scams which came to light in the country during the last five years and the number of politicians convicted in this regard;

(b) the amount involved in these scams, scam-wise;

(c) whether the Government propose to formulate any comprehensive policy to check these scams; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) The details of the scams which came to light during the last five year i.e. from 1992-96 are as under :

No. of scams	No. of cases registered
(i) Letter of Credit Scam	12
(ii) Bank Securities Scam	71
(iii) Housing Scam	16
(iv) Urea Scam	1
(v) A.H.D. Scam	48
(vi) Telecom Scam	2
(vii) Ayurvedic Scam	33
(viii) Scam relating to allotment of Petrol pump, gas agencies etc.	1
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No politician has been convicted so far in these cases.

(b) The amount involved in these scams is as under (Approximately and as per present level of investigation and allegations)

Name of the scam	Amount involved
1	2
Bank Security scam	Rs. 9,130.75 (crores)
Letter of Credit (Assam) Scam	Rs. 112.00 (crores) appr.
Urea scam	RS. 133 Crores.
A.H.D. Scam	Rs. 750 Crores.

1	2
Housing scam	Government has not been cheated but it was roughly estimated that the Govt. stood to lose at least Rs. 1,54,000/- per month.
Deptt. of Telecom scam	Rs. 1.68 + Rs. 33 crores.
Ayurvedic scam	Rs. 26 crores
Scam relating to allotment of Petrol Pump & gas agencies etc.	Not applicable.

(c) and (d) There are internal checks in the administrative system such as Statutory Audit, Rules of Procedure for Conduct of Business etc. to prevent scams. Whenever the scams surface due to systems failure due to deliberate subversion of norms, procedures etc., expeditious action is taken to investigate the cases and bring the culprits to book. Government accords very high priority to investigations of these cases that are entrusted to CBI and supports the agency administratively.

#### N.E.D.A.

2673. SHRI JAGAT VIR SINGH DRONA : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether the Government are aware of the bungling of 3.5 crore rupees committed in N.E.D.A. (UP) in the name of generating power through wind;

(b) if so, the details thereof;

(c) whether any survey was conducted for selection of site and data on wind before finalisation of the multi-crore project;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b) According to information available with Government the Non-Conventional Energy Development Agency (NEDA), Uttar Pradesh sanctioned a project on their own for supply, installation and commissioning of nine aerogenerators of 5 KW to 25 KW unit capacity. The work was awarded by NEDA to M/s Raghav Trading Company, New Delhi in the year 1989. This company did not complete the work is required under their agreement with NEDA. An amount of Rs. 70.02 lakhs was paid to the firm by NEDA. In addition, another Rs. 147.12 lakhs were spent on development of sites and for civil works by NEDA.

An FIR has been lodged by NEDA against M/s Raghav Trading Company, New Delhi in July, 1996 for not completing the works as per their agreement with NEDA. NEDA has informed that the police action is awaited.

An enquiry has also been ordered by Director, NEDA. The enquiry is still in progress.

(c) to (e) According to NEDA, the services of a consultant were taken by NEDA for initial survey for selection of the sites for installation of the aerogenerator systems, recording of data on wind speeds and duration for which winds are prevailing at the sites.

As reported by NEDA, *prima facie* examination has pointed towards collection of such data by the consultant. However, the authenticity and usefulness of the data collected are also included in the terms of reference of the enquiry.

[English]

#### Uttar Pradesh Electricity Board

2674. SHRI ILIYAS AZMI : Will the PRIME MINISTER be pleased to state :

(a) whether the Rural Electricity Corporation (REC) has more than Rs. 600 crore outstanding against the Uttar Pradesh State Electricity Board and the above board is unable to pay its instalment and interest due thereon;

(b) if so, the reasons therefor;

(c) whether the R.E.C. has stopped advancing loans to the U.P. State Electricity Board and considering to close its office at Lucknow;

(d) if so, the details thereof;

(e) whether the Union Government propose to direct the UPSEB to clear the dues of R.E.C.;

(f) whether the R.E.C. are considering to take over the electrification works of the State in its hand; and

(g) if not, the manner in which the electricity is likely to be made available to the villages of Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) As on 31.3.1996, accumulated loans of Rural Electrification Corporation (REC) outstanding against Uttar Pradesh State Electricity Board (UPSEB) are Rs. 756.45 crores. Out of this, Rs. 148.77 crores has become payable to REC as repayment of principal and Rs. 240.27 crores towards interest. Thus, the total default by UPSEB upto March, 1996 is Rs. 389.04 crores.

(b) UPSEB has not been able to clear the outstanding dues of REC due to its poor financial health leading to a resource crunch.

(c) and (d) REC has sanctioned 81 projects for financial assistance of Rs. 124.46 crores in 1994-95 and 7 projects for assistance of Rs. 12.44 crores in 1995-96 to UPSEB. 18 projects of UPSEB involving financial assistance of Rs. 34.32 crores, received during 1996-97, are under active consideration for sanction by REC. The Corporation is not closing its office at Lucknow.

(e) The Union Government has recently approved the adjustment of the outstanding dues, as on December 1996, from the Central Plan allocation to States (including Uttar Pradesh) of all the Central Power Sector Undertakings (including REC) and organisations of Ministry of Railways, Ministry of Coal and Department of Atomic Energy. However, the adjustment will be restricted to a maximum of 15% of the Central Plan assistance, per annum.

(f) Rural Electrification Corporation was incorporated to make finances available for rural electrification works. It is therefore, not considering to take over the execution of rural electrification projects.

(g) Rural Electrification works are continuing to be implemented by the UPSEB. The UPSEB has reported electrification of 677 villages and energisation of 10,919 pumpsets during the current financial year upto January, 1997.

#### Lai Dora in Chandigarh

2675. SHRI SATYA PAL JAIN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Chandigarh Administration is considering the proposal of extending Lal Dora of various villages in Union Territory of Chandigarh;

(b) if so, the time by which the final decision is likely to be taken in the matter;

(c) whether the Government have received any memorandum in this regard from various Panchayats of the Union Territory of Chandigarh;

(d) if so, the action taken thereon;

(e) whether the Government are considering the proposal of giving electricity and water connections to those people who had constructed houses on their own land in various villages in the Union Territory of Chandigarh; and

(f) if so, the time by which the final decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (f) The information is being collected from the Chandigarh Administration and concerned other Central